

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**  
Original Application No. 100/2019

**IN THE MATTER OF:**

Surender Pal Verma

... Applicant

VERSUS

Ministry of Public Works Department & Ors.

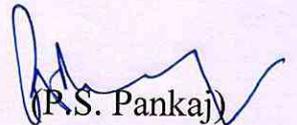
... Respondents

**NDOH:- 23.01.2020**

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Filed by



(P.S. Pankaj)  
Sr. Env. Engineer  
(Delhi Pollution Control Committee)

New Delhi:  
Dated: \_\_.01.2020

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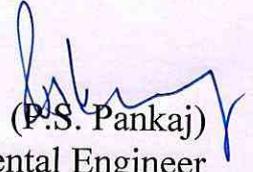
**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION  
CONTROL COMMITTEE IN TERMS OF THE ORDER DATED  
02.12.2019**

**IT IS MOST RESPECTFULLY SHOWETH:**

1. That, in compliance of the orders passed by this Hon'ble Tribunal on 02.12.2019, a meeting was taken by Member Secretary, DPCC on 20.12.2019 with the officials of PWD, DUSIB, EDMC and DJB, in which Member Secretary, DPCC reiterated the stand of DPCC that no waste water should go untreated therefore, DJB shall deploy super sucker to trap the sewage generated from Trilokpuri-Indira camp and take it to nearby STP for the treatment and shall continue till a permanent solution is arrived. It was also decided that the expenditure incurred on the deployment of super sucker by DJB to be borne by DUSIB. Copy of Minutes is annexed as **Annexure-I**.
2. It is further submitted that in compliance to the order of Hon'ble Tribunal, the Chief Secretary, Govt. of NCT of Delhi took a meeting on 24.12.2019, in which the stand of DPCC was once again reiterated that till a permanent solution to the problem is arrived DJB should deploy super sucker for the treatment of waste water generated from the Trilokpuri-Indira camp. Copy of minutes of the meeting is annexed as **Annexure-II**.

3. It is submitted that in compliance to the direction of Hon'ble NGT the waste water from Trilokpuri-Indira camp drain is being taken to Kondli STP by deployment of super sucker by DJB as an interim measure till a permanent solution of the problem is achieved. Thus, DPCC has ensured that no waste water is discharged untreated. DPCC shall continue to monitor the drain on regular basis.

The present action taken report may kindly be taken on record.

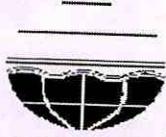


Sr. Environmental Engineer

Date:

Place:

By Speed Post/NGT Matter



**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)**  
**4TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6**  
visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-I/NGT/2019/5609-5615

Dated: 24/12/2019

**Subject: - Minutes of the meeting in the matter of NGT order dated 02.12.2019 in OA No. 100/2019 in matter of "Surender Pal Verma Vs Ministry of Public Work Department & Ors." taken by Principal Secretary cum Chairman, DPCC on 20.12.2019 in his Conference room at 4:30 PM**

Sir,

Please find enclosed herewith Minutes of the meeting in the matter of NGT order dated 02.12.2019 in OA No. 100/2019 in matter of "Surender Pal Verma Vs Ministry of Public Work Department & Ors." taken by Principal Secretary cum Chairman, DPCC on 20.12.2019 in his Conference room at 4:30 PM for necessary action at your end please.

Yours sincerely

P.S. Rankaj

SEE, CMC-I

28/12/19

Encl: As above

To,

1. Principal Secretary, Public Work Department, 5<sup>th</sup> level, Delhi Secretariat, I.P Estate, Delhi-110002
2. Secretary, Urban Development (U.D), 9<sup>th</sup> and 10<sup>th</sup> Level, Delhi Secretariat, I.P Estate, Delhi-110002
3. The Commissioner, East Delhi Municipal Corporation (EDMC), 419, Udyog Sadan, Patparganj Industrial Area, Delhi-110092
4. Chief Executive Officer, Delhi Urban Shelter Improvement Board (DUSIB), Punarwas Bhawan, I.P Estate New Delhi-110002
5. Chief Executive Officer, Delhi Jal Board, Jhandewalan, Phase-II, Karol Bagh, Delhi-110055
6. Member Secretary, DPCC, 6<sup>th</sup> level, Delhi Secretariat, I.P Estate, Delhi-110002

Copy to:

PS to Chairman, DPCC,----for kind information of Chairman please.

AL

**Minutes of the meeting in the matter of NGT order dated 02.12.2019 in OA No. 100/2019 in matter of "Surender Pal Verma Vs Ministry of Public Work Department & Ors." taken by Principal Secretary cum Chairman, DPCC on 20.12.2019 in his Conference room at 4:30 PM**

List of participants is annexed as **Annexure-A**.

Principal Secretary-cum-Chairman, DPCC could not attend the meeting due to some urgent work. Member Secretary, DPCC chaired the meeting. Member Secretary, DPCC informed that as per the order of Hon'ble NGT dated 02.12.2019 in the matter of "Surender Pal Verma Vs Ministry of Public Work Department & Ors.", the Delhi Jal Board has to make arrangement to treat the waste water flowing in the drain and all the agencies involved i.e. DJB, EDMC and DUSIB have to act cohesively to tackle the pollution menace. It was also informed to all the participants that as per the decision taken in the meeting chaired by Chief Secretary on 27.09.2019, all the agencies must come forward to resolve the issue.

Representative of EDMC informed that regular cleaning of the drain is being done and surveillance to check illegal slaughtering of pigs is also being kept. So far, no illegal slaughtering has been reported. It was decided that EDMC should continue regular check and should not allowed illegal dumping of waste in the drain. A report in this regard should be sent to DPCC every fortnight.

Representative of PWD informed that they are about to complete the drain. It was decided that completion of drain being expedite and a report in this regard sent to DPCC within a week.

Representative of Delhi Jal Board informed that DDA has not handed over the land for the construction of sewage pumping station (SPS). It was also informed that a comprehensive plan to trap entire Gazipur drain is under progress. The waste water from entire drain shall be captured by a Barrage at Kalyanpuri and the same shall be sent to Kondli STP. Representative of DUSIB requested that since they lack in technical expertise in respect of waste water treatment and DJB being expert in the field of waste water treatment should take up the task immediately. Member Secretary, DPCC reiterated that no waste water should go untreated therefore, DJB shall deploy super sucker to trap the sewage generated from Trilokpuri-India Camp and take it to nearby STP for the treatment and shall continue till a permanent solution is arrived. DUSIB agreed to borne the expenditure to be incurred for the deployment of super sucker.

It was decided that DJB shall submit proposal w.r.t. deployment of super sucker by 26.12.2019 to DUSIB. DUSIB will provide the fund and permissions to carry the waste water to the nearby STP

The meeting ended with the thanks to the chair.





DELHI URBAN SHELTER IMPROVEMENT BOARD  
GOVT. OF NCT OF DELHI  
OFFICE OF THE CHIEF ENGINEER-II/COORD  
PUNARWAS BHAWAN : ITO : NEW DELHI  
E-mail : [ce2.dusib@gmail.com](mailto:ce2.dusib@gmail.com)

NO.F.10802/EE/C09/DUSIB/2019-20/R-1502/D-06

DT: 17/01/2020

MINUTES OF THE MEETING

Subject: Minutes of the meeting held on 24.12.2019 under the chairmanship of the Chief Secretary Delhi in the matter of NGT order dated: 02.12.2019 in OA No. 100/2019 in the matter "Surender Pal Verma Vs Ministry of Public works Departments and Others".

Present: 1. Ms. Manisha Saxena, Secretary UD  
2. Sh. Nikhil Kumar, CEO (DJB)  
3. Sh. Vikas Anand, CEO (DUSIB)  
4. Sh. Arun Mishra, Member Secretary (DPCC)  
5. Sh. R.S Negi, Member (Drainage DJB)  
6. Sh. S.K. Mahajan, Chief Engineer (DUSIB)

A meeting was convened under the Chairmanship of Chief Secretary Delhi on 24.12.2019 on the subject matter. The details of the discussion and directions issued are as under:

1. At the outset, CEO (DJB) informed that a land piece measuring 500 sq. m. in DDA park 8A Block, Trilokpuri as identified for the construction of sump and sewerage pumping station for the treatment of sludge received in PWD drain has still not been made available by DUSIB from DDA. He has further apprised that his department has already completed other formalities required prior to the execution of work.
2. It was further suggested that DJB is ready to make interim arrangement of suction of sludge coming in the PWD drain through



S JB

super sucker for which a tentative amount of Rs. 28 Lakhs per month shall be incurred and the requisite funds be arranged by DUSIB.

3. Member, DPCC conveyed that in pursuance of the direction/order issued by NGT dated 02.12.2019, a meeting had already been convened with the representatives of DJB and DUSIB whereby it had been decided that DJB shall deploy super sucker to trap the sewage generated from Trilokpuri, Indira Camp and take it to nearby STP for treatment and this arrangement would continue till a permanent solution is arrived and the DUSIB shall bear the expenditure to be incurred for the deployment of super sucker. Member (Drainage) informed that the estimated monthly expenditure will be Rs. 28 Lakhs.

4. Secretary (UD) informed that an agency named Daiki Axis Pvt. Ltd. has given a presentation for setting up decentralized mini sewerage treatment plant on the basis of JOHKASAU technology reported to be widely followed in Japan. DUSIB may conduct a joint inspection of site with the agency Daiki Axis Pvt. Ltd. and the report be forwarded to DJB for further consideration.

5. CEO (DUSIB) informed that despite repeated requests to DDA for providing space at the site identified by the DJB at Block 8A of Trilokpuri, the response is still awaited. Further, DUSIB does not possess the expertise for making arrangement for sewage disposal and DJB is mandated to perform this task. At the same time, study has shown that the drain in question carries effluents not only from this JJ cluster but also from other nearby habitations.

6. Participants were further informed that this JJ cluster is one of the 675 JJ clusters notified by the Govt. of NCT of Delhi and eligible for rehabilitation under the slum rehabilitation policy of the GNCTD. Therefore, it would be appropriate to initiate the process of rehabilitation of this JJ Basti as per the Slum Rehabilitation Policy and the dwellers may be rehabilitated on priority to the vacant EWS houses available with DUSIB as a permanent solution. In the interim, DJB may make temporary arrangements for treatment of the effluents in the said drain.

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7. All concerned were directed to take necessary action.

Meeting ended with the thanks to Chair.

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8  
S.K. Mahajan  
17.01.2010  
(S.K. Mahajan)  
CE-II (DUSIB)

Distribution:

1. OSD to Chief Secretary, GNCTD for kind information later.
2. Secretary UD, GNCTD.
3. Commissioner EDMC.
4. CEO (DJB).
5. CEO (DUSIB).
6. Member Secretary (DPCC).
7. Member Drainage (DJB)